Annexure -3

Name of the corporate debtor: Howrah Mills Co Limited; Date of commencement of CIRP: 24-06-2026; List of creditors as on: 15-09-2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted*	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC						
1	JM Finance Asset Reconstruction Company Limited acting in its capacity as trustee of JMFARC - Federal Bank March 2016 Trust	29-07-2026	1,52,44,09,051	1,52,44,09,051	SFC	Note 1	NA	No	60.22%	Nil	Nil	Nil	Nil		
2	Namokar Vinimay Pvt Limited 1	31-07-2026	55,14,04,352	53,65,68,689	SFC	Note 2	NA	No	21.20%	Nil	Nil	14835663	Nil		
2			2,07,58,13,403	2,06,09,77,740	-	-	-	-	1	-	-	1,48,35,663	-	-	

47,02,91,763

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Note 1

Sr. No.	Details of Security held
	Details of Charged assets (Immovable & movable)
A.	Hypothecation Charge on the whole of the current assets, of the Corporate Debtor namely, stock of raw materials, stock in progress, and finished goods stores and spares not related to plant and machinery (consumable stored and spares), bills receivable and book debts and all other movables both present and future, whether now lying loose or in cases or which are now lying or stored in or about or shall hereinafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about the Borrower's factories, premises, godowns situated at Howrah, West Bengal and Rajam, Andhra Pradesh or wherever else the same may be or be held by any party to the order or disposition of the Corporate Debtor or in the course of transit or on high seas or on order or delivery, howsoever and where so ever in the possession of the Borrower and either by way or substitution or addition.
B.	Exclusive charge on stream of rent receivables from 69 godowns owned by the Corporate Debtor.
C.	Hypothecation charge on the whole of the Corporate Debtor's Plant & Machinery and other moveable fixed assets situated at Howrah, West Bengal and Rajam, Andhra Pradesh, or wherever else the same may be.
D.	Charge on the fixed assets of the Corporate Debtor being All that piece and parcel of land containing by estimation an area of 95 bighas 1 cottah 1 chittack 20 sq. ft. be the same a little more or less situate lying at and being partly in Mouza Baje Shipbur and partly in Mouza Ramkrishnapur, Thana- Shipbur, Sub Registry and District Howrah being formerly Municipal Holding 493/C/A and 493/C/B in G.T. Road (South). North- By Gangadhar Mukherjee Road South- By Bengal Jute Mill Compound East- By 80 Ft. wide Foreshore Road West- By G.T. Road [Excluding the portion of the land being: Plot No. 191 (p) at 493/C/A & 493/C/B, G.T. Road (South), P.S.- Shibpur, District- Howrah-711102 under Howrah Municipal Corporation, admeasuring 13.62 kottah, bounded in north by the Vivek Vihar, in the south by other plot, in the East by other plot and in West by G.T. Road and occupied by the Howrah Mills Co. Ltd.]

Note 2- Security Interest under verification:

Secured against all its movable and immovable properties lying and situated at 493 C/A, G.T. Road, Howrah – 711 102 as 1st charge of the lender.
Value of security: 40 crores
Date of security: 14/11/2025

Date of security: 14/11/2025